

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-850(PB)/2018

IN THE MATTER OF:

Smt. Kiran Bansal

.... Applicant

V.

Mejestic Properties Pvt Ltd.

..... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 12.11.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

Presents

For the Applicant/petitioner: Mr. Kaustubh Prakash, Adv. with Mr. Pranshu Goel, CA

For the Respondent: Mr. Ashish Aggarwal & Mr. Gurcharan Singh, Adv.

ORDER

This is an application jointly filed by the parties placing on record a copy of the settlement. The parties have reached an amicable settlement. In view thereof learned counsel for the petitioner applies for withdrawal of the petition.

Dismissed as withdrawn. The application as well as.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

12.11.2018
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